

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2958
ANSWERED ON:12.08.2005
FUNDS FOR CONSTRUCTION OF COURT BUILDINGS
Jatiya Dr. Satyanarayan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the provisions laid down for allocation of funds by the Union Government for construction of buildings of district and sessions courts;
- (b) the State-wise proposals received during each of the last three years, till date; and
- (c) the details of funds allocated by the Government during each of the last three years and current year for this purpose, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) The expenditure in respect of High Courts and Subordinate Courts (including the, provision for infrastructural facilities) is to be met by the concerned State Governments/UTs. However, in order to augment the resources of State Governments and Union Territories, Central Government has been providing funds for development of infrastructure facilities for the judiciary under Centrally Sponsored Scheme. The Planning Commission allocates a fixed amount to this Department for the scheme. The allocation made by the Planning Commission is thereafter distributed amongst the various States/UTs on the basis of the criterion laid down by the Planning Commission. One of the main conditions of the scheme is that the State Government must come forward with a matching share to the amount released by the Central Government. However, the State Governments are free to utilize additional funds from their own resources. The central government's share is restricted to the allocation made by the Planning Commission.

(b) Following States sent their request for releasing of fund under Centrally Sponsored Scheme for construction of court buildings and residential premises of judges and judicial officers:

Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttaranchal, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Chandigarh, Delhi, Pondicherry.

(c) Financial assistance provided during the year 2002-03 and 2003-04 for development of judicial infrastructure, such as construction of court buildings and residences of judges and judicial officers, is given in the Annexure. In the year 2004-05, the plan allocation were reprioritized, and Rs. 103.05 crore was allocated for computerization of district and subordinate courts. No releases have been made in the current financial year so far under the Centrally Sponsored Scheme.

ANNEXURE

STATEMENT IN REPLY TO PART (c) OF LOK SABHA UN STARRED QUESTION NO. 2958 DUE FOR ANSWER ON 12.8.2005

SI. NAME OF THE STATES AMOUNT RELEASED AMOUNT RELEASED
NO. DURING 2002-03 DURING 2003-04

1. Andhra Pradesh 695.26 283.92

2. Arunachal Pradesh 106.25 0

3. Assam 505.25 0

4. Bihar 489.51 526.66

5. Chhattisgarh 317.28 234.00

6. Goa 55.00 0

7 Gujarat 30_8.80 324.09

8. Haryana	129.00	137.20
9. Himachal Pradesh	68.00	53.20
10. Jammu & Kashmir	74.60	60.80
11. Jharkhand	271.52	112.36
12. Karnataka	436.50	339.26
13. Kerala	283.86	216.51
14. Madhya Pradesh	432.70	0
15. Maharashtra	618.60	708.00
16. Manipur	0	0
17. Meghalaya	0	0
18. Mizoram	106.25	114.00
19. Nagaland	106.25	114.00
20. Orissa	360.25	166.35
21. Punjab	171.89	177.67
22. Rajasthan	258.82	300.07
23. Sikkim	106.25	0
24. Tamil Nadu	579.53	416.54
25. Tripura	106.25	152.00
26. Uttaranchal	176.00	76.00
27. Uttar Pradesh	1277.12	1090.86
28. West Bengal	857.85	878.07

TOTAL 9198.69 6481.56

UNION TERRITORIES

1. A & N Island	63.00	60.80
2. Chandigarh	63.00	167.20
3. Dadra & Nagar Haveli	30.00	0
4. Daman & Diu	30.00	0
5. Delhi	528.70	304.00
6. Lakshadweep	0	0
7 Pondicherry	75.00	152.00

TOTAL 789.70 684.00

GRAND TOTAL 9988.39 7165.56